

No. 101 in the Rajya Sabha on the 19th June, 1962 and state:

(a) whether the report of the Committee on the fatal accidents in the Rourkela Steel Plant has been examined;

(b) when the two enquiry Committees were set up and the exact date on which the reports were submitted; and

(c) whether a copy of the report will be placed on the Table of the House?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) Enquiry Committees were set up on the 13th and 24th February, 1962 and the reports of the Committees were received on the 5th and 7th March, 1962 respectively.

(c) Copies of the reports are placed on the Table of the House. [See Appendix XL, Annexure No. 34.]

APPLICATIONS FOR GRANT OF FOREIGN EXCHANGE

317. SHRI BANSI LAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that applications for grant of foreign exchange to persons going abroad are decided by the Reserve Bank at Bombay; and

(b) if so, whether Government propose to make arrangements for the disposal of such applications in Delhi?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) Applications for release of exchange for purposes like business, study, health grounds etc. are dealt with by the Regional Offices of the Reserve Bank at Bombay, Calcutta, Ahmedabad, New Delhi, Kannur and Madras. As regards applications for booking of passages where no specific exchange has been released to undertake the

trip abroad, they are for the time being dealt with at the Central Office of the Exchange Control Department, Bombay and on formulation of definite rules, authority to deal with them will be delegated to Regional Offices. However, even at present regional offices are authorised to dispose of applications for visiting close relatives, viz., parents, sons and daughters staying abroad.

भारत के संविधान का हिन्दी में अनुवाद

३१८. श्री नवाबसिंह चौहान : क्या विधि मन्त्री यह बताने की कृपा करेंगे कि क्या सरकार भारत के संविधान का फिर से हिन्दी अनुवाद कराने का विचार कर रही है, ताकि उसके वर्तमान हिन्दी रूप को आसान बनाया जा सके और यदि हाँ, तो इस काम को कब से और किस के द्वारा करवाया जायेगा ?

†[TRANSLATION OF THE CONSTITUTION OF INDIA INTO HINDI

318. SHRI NAWAB SINGH CHAUHAN: Will the Minister of LAW be pleased to state whether Government propose to get the Constitution of India translated again into Hindi so as to simplify its existing Hindi version, and if so, by when and through whom this work will be got done?]

विधि मंत्रालय में उपमंत्री (श्री बिबुधेन्द्र मिश्र) : जी, नहीं। भारत के संविधान का फिर से हिन्दी में अनुवाद कराने का इस समय कोई विचार नहीं है। अतः इस बात का प्रश्न ही नहीं उठता कि यह काम किसके द्वारा और कब तक कराया जायेगा।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): No, Sir. There is no proposal at present to get the Constitution of India retranslated into Hindi. The question by whom and by what time this work will be done does not therefore arise.]

†[] English translation.